

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

27. CP 060/00091/2015 IN O.A. No. 060/00886/2014

(Bimla @ Bimla Devi Vs. S.K. Chadha & Anr.)

11.05.2015

Present: Sh. Barjesh Mittal, counsel for the petitioner.
Sh. Aseem Rai, counsel for the respondents.

1. Heard.
2. Sh. Aseem Rai, learned counsel for the respondents has produced a copy of speaking order dated 08.05.2015 vide which earlier order rejecting claim of the petitioner, has been withdrawn. Based thereupon, he submitted that authorities will also disburse the actual amount within a period of two months. He submitted that the present C.P. may be disposed of at this stage.
3. Expecting that the respondents would abide by their statement aforesaid, nothing survives in the present C.P and the same is disposed of as having been satisfied.
4. Notices issued to the respondents are discharged.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)